

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 205
IB-918/ND/2019**

IN THE MATTER OF:

M/s. Pawan Security Services

...PETITIONER

Vs.

M/s. Star Facilities Management Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 30.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

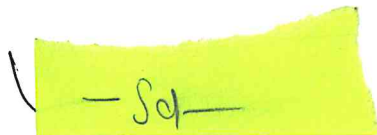
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Avinash Lakhanpal, Advocate

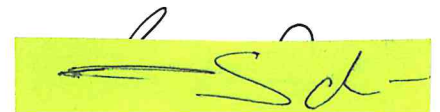
For the Respondent/Corporate-debtor :Mr. Rakesh Kumar, Advocate

ORDER

Heard the submissions made by the Ld. Counsel for the operational creditor as well as Ld. Counsel for the corporate debtor. Ld. Counsel for the corporate debtor is directed to pay Rs. 8,38,245/- within a week and thereafter the Tribunal will look into the matter whether the operational creditor is required to be paid by the corporate debtor or not and in the event of failure to pay the Rs. 8,38,245/- the order reserved will be activated and the decision in the matter will be pronounced. Post the matter to **13th April, 2021.**



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Annu)